

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 3-7-87

Review Application No. 88/87 ~~486()~~
In Application No. 133/86(F)

XXXXXX

Applicant

T.V.Narayana Gouda V/s. Supdt. of Postal Services, Hassan & anr.
To

1. Shri.T.V.Narayana Gouda,
Ex- B.P.M.
Jedithaekere,
Hassan Divn., Hassan.
2. Shri.M.Madhusudan, Advocate,
C/o. Shri.M.R.Achar, Advocate,
No. 1074-1075,
B.S.K.I stage,
Sreenivasanagar II Phase,
B'lore- 59.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN
Review APPLICATION NO. 88/87

Please find enclosed herewith the copy of the Order/~~Interim Order~~
passed by this Tribunal in the above said Application on 26th June, 1987

Encl : as above.

H. O. D.
SECTION OFFICER
(JUDICIAL)

Balu*

- 2 -

Hence this application is liable to be rejected as barred by time.

We, therefore, reject this application as barred by time.



Sd - -

cc: VICE-CHAIRMAN

26/6/87

Sd - -

MEMBER.

26.6.87

- True COPY

Jeevan
SECTION OFFICER 2
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 26th DAY OF JUNE, 1987

Present : Hon'ble Justice Shri K.S.Puttaswamy Vice-Chairman

Hon'ble Shri L.H.A.Rego

Member

REVIEW APPLICATION No.88/87

T.V.Narayana Gowda,
Ex-B.P.M.,
Jodithattekere,
Hassan Divn., Hassan.
(Sri M.R.Achar

... Applicant
... Advocate)

v.

Supdt. of Postal Services,
Hassan Division, Hassan.

The Director of Postal Services,
Bangalore.



This application has come up before the court today.

Hon'ble Justice Sri K.S.Puttaswamy, Vice-Chairman made the following :

O R D E R

This is an application made by the applicant for review of order made by this Tribunal on 23.2.1987 dismissing his application No.133/86.

2. The order was pronounced in the open court. But the application for review is made on 18.6.1987 and in making the same there is a delay of 85 days. The applicant has not filed any application for condonation of the delay.

3. An application for review has to be made within 30 days from the date of the order (vide Rule 17 of the Central Administrative (Procedure) Rules, 1986) which has not been done by the applicant.